

## WRITTEN ANSWERS TO QUESTIONS

**Portuguese Control over Catholic Church in Goa**

\*267. **SHRIMATI ROZA DESHPANDE**: Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) whether Portugal exercises its control through Vatican over the Catholic Church in Goa even after the liberation of Goa;

(b) whether recently Members of Parliament made a representation to the Prime Minister about it;

(c) if so, Government's reaction on it, and

(d) whether Government have taken any step to protest against it?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH)**: (a) Under the Concordat of 1886 the Government of Portugal has the right of patronage in the appointment of Archbishops and Bishops. At present, however, there is only an Apostolic Administrator running the affairs of the Church in Goa.

(b) Yes Sir.

(c) and (d). We have taken up the matter with the Vatican.

**Alleged Violation of Import Rules by Escorts Tractors Limited**

\*268. **SHRI S. N. MISRA**:  
**SHRI HARI KISHORE SINGH**:

Will the Minister of **HEAVY INDUSTRY** be pleased to state:

(a) whether it has come to the notice of Government that Escorts Tractors Limited have violated the import rules;

(b) if so, the facts thereof; and

(c) the steps taken by Government to bring the company to book for such violations?

**THE MINISTER OF HEAVY INDUSTRY (SHRI T. A. PAI)**: (a) and (b). M/s. Escort Tractors Ltd., had imported 1,800 packs of Ford tractors in PKD (partially knocked down) condition instead of CKD (completely knocked down) condition, in contravention of the import licence granted to them in November 1974, for import of 3,000 CKD packs of Ford tractors.

(c) As the selling price of Ford tractors had not been fixed under the Tractors (Price Control) Order at that time, it was considered that the effect or the penalty levied if any, for the infringement of the conditions of the import licence would be more on the purchasers of the tractors than on the manufacturers, who were likely to recover the amount of penalty by raising the selling price of the tractors. Government, therefore, decided that the above packs should be treated on the same footing as other similar packs imported earlier by State Trading Corporation and got assembled by M/s. Escorts Tractors Ltd. for distribution through the State Agro-Industries Corporations. The Company was thus deprived of any benefit that would have accrued to them by importing the above-mentioned packs, in violation of the terms and conditions of the import licence granted to them.

**Discrimination by British Authorities against Genuine Common Indian Tourists**

\*269. **SHRI MOHINDER SINGH GILL**:  
**SHRI DEVINDER SINGH GARCHA**:

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) whether British authorities do not allow genuine common Indian tourists to enter London in spite of the fact that proper sponsorship documents are shown to them and even the person sponsoring the tourists is present at the airport; and

(b) whether some reciprocal measures are being taken or some under-